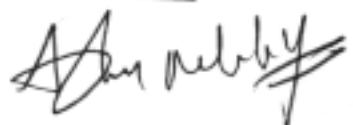


**National Company Law Tribunal
Allahabad Bench**

CP No. 13/ALD/2018

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2018**

NAME OF THE COMPANY: Suresh Puri & Anr vs M/s Doon Industries & Agencies Pvt Ltd & ORS
SECTION OF THE COMPANIES ACT: 241/244 of the Companies Act of 2013.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	Akshay Mohly	Advocate	Petitioner	
<u>2.</u>				

CP No. 13/ALD/2018

Sri Akshay Mohly, advocate for the petitioner.

The present case is filed as a fresh case under sections 241/244 of the Companies Act, 2013 read with other provision of the Companies Act.

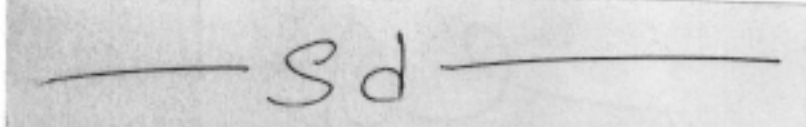
The petitioner is directed to issue a formal notice on behalf of this Tribunal to the Respondent along with copy of the present petition.

The Respondents are directed to file their reply within four weeks from the receipt of a copy of the petition and notice from the Registry of this Court.

The matter to be listed on 9th March, 2018.

Date: 31/01/2018

Typed by
Jyoti
(Stenographer)



**H.P. Chaturvedi,
Member(Judicial)**